



NOTIFICATION No. 132 / 2018

I

The Government, in G.O.Ms.No.798, Home(Cts.II) Department, dated 06.11.2014 have issued orders sanctioning the constitution of separate Judicial Magistrate Court at Chengam, by converting the existing Principal District Munsif-cum-Judicial Magistrate Court, Chengam in Tiruvannamalai District, in the cadre of Civil Judge.

Thiru.S.Munusamy, Principal District Munsif-cum-Judicial Magistrate, Chengam, is transferred and posted as Judicial Magistrate, Chengam, in the aforesaid newly sanctioned (converted) Court.

II

The Government, in G.O.Ms.No.297, Home(Cts.III) Department, dated 05.04.2017 have issued orders sanctioning the constitution of separate District Munsif Court at Chengam by converting the existing Additional District Munsif Court, Chengam in Tiruvannamalai District, in the cadre of Civil Judge.

Tmt.V.Radika, Additional District Munsif, Chengam, is transferred and posted as District Munsif, Chengam, in the aforesaid newly sanctioned (converted) Court.

HIGH COURT, MADRAS.

DATED: 01.08.2018.

R. J. 01/08/18
REGISTRAR GENERAL

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Principal District Judge, Tiruvannamalai.
4. The Chief Judicial Magistrate, Tiruvannamalai.
5. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
6. The Treasury Officer, District Treasury, Tiruvannamalai.

Copy to:

1. The Chief Secretary to Government, Secretariat, Chennai-9.
 2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
 3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
 4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
 5. The Registrar (Vigilance), High Court, Madras. (12 copies)
 6. The Registrar (Judicial), High Court, Madras.
 7. The Director, Tamil Nadu Mediation and Conciliation Centre, High Court, Madras.
 8. The Registrar (IT-cum-Statistics), High Court, Madras.
 9. The Registrar (Management), High Court, Madras.
 10. The Registrar (Special Cell), High Court, Madras.
 11. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
 12. The Registrar (District Judiciary), High Court, Madras.
 13. The Additional Registrar-I (Vigilance), High Court, Madras.
 14. The Registrar (Administration), High Court, Madras.
 15. The Registrar-cum-Special Officer (Liaisoning), High Court, Madras.
 16. The Registrar (Recruitment), High Court, Madras.
 17. The Official Assignee, High Court, Madras.
 18. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
 19. The Additional Registrar -II (Vigilance), Madurai Bench of Madras High Court, Madurai.
 20. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
 21. The Registrar (Admn.), Madurai Bench of Madras High Court, Madurai.
 22. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
 23. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
 24. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Coimbatore.
 25. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Madurai.
 26. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
 27. The Secretary, High Court Legal Services Committee, Chennai.
 28. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
 29. The Chief Accounts Officer, High Court, Madras.
 30. The Assistant Registrar, Admn.I / Admn.II / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
 31. The Court Managers I / II, High Court, Madras.
 32. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / 'B7' / Library / Stationery / Legal Cell / Computer (Server Room), High Court, Madras.
 33. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
 34. The Technical Director, NIC, High Court, Madras.
 35. The Record Keeper, A.D. Records, High Court, Madras.
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R.O.C.No.52403-A/2018/B2



OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings -
Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 132 / 2018, dated: 01.08.2018.

Thiru.S.Munusamy, Principal District Munsif-cum-Judicial Magistrate, Chengam, who has been transferred and posted as Judicial Magistrate, Chengam, in the newly sanctioned (converted) court, vide High Court's Notification cited above, is required to assume charge of the new post of Judicial Magistrate, Chengam, on 04.08.2018 F.N.

Tmt.V.Radika, Additional District Munsif, Chengam, who has been transferred and posted as District Munsif, Chengam, in the newly sanctioned (converted) court, vide High Court's Notification cited above, is required to assume charge of the new post of District Munsif, Chengam, on 04.08.2018 F.N.

As the inauguration of the Judicial Magistrate Court and District Munsif Court, Chengam, is to be held on 04.08.2018 F.N., Thiru.S.Munusamy and Tmt.V.Radika, are required to report to the Principal District Judge, Tiruvannamalai, on 03.08.2018 A.N., without fail, in connection with the inauguration of the said two newly sanctioned (converted) Courts.

HIGH COURT, MADRAS.

DATED : 01.08.2018

A. J. S. 01/08/18
REGISTRAR GENERAL

To

1. The Officers concerned.
2. The Offices of the Officers concerned.
3. The Principal District Judge, Tiruvannamalai.
4. The Chief Judicial Magistrate, Tiruvannamalai.
5. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General (A & E), Chennai.18.
6. The Treasury Officer, District Treasury, Tiruvannamalai.

Copy to

The Section Officer / Record Keeper, A.D. Records, High Court, Madras.